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Karnataka Municipal Corporations (Amendment) Law And Certain Other Law (Amendment) Act, 2004

17 of 2004

[08 March 2004]

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Karnataka Municipal Corporations (Amendment) Law And Certain Other Law (Amendment) Act, 2004

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An Act to amend the Karnataka Municipal Corporations (Amendment) Act, 2003 and the Karnataka Municipalities (Amendment) Act, 2003 Whereas it is expedient to amend the Karnataka Municipal Corporations (Amendment) Act, 2003 and the Karnataka Municipalities (Amendment) Act, 2003 for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-fifth year of the Republic of India, as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Municipal Corporations (Amendment) Law and Certain Other Law (Amendment) Act, 2004.
- (2) It shall come into force at once.

2. Amendment Of Karnataka Act 32 Of 2003 :-

In the Karnataka Municipal Corporations (Amendment) Act, 2003 (Karnataka Act 32 of 2003), in clause (1) of section 34, for the words and figures "thirtieth September, 2003", the words and figures "thirty-first day of March, 2004" shall be deemed to have

been substituted with effect from the twentieth day of August, 2003

3. Amendment Of Karnataka Act 31 Of 2003 :-

In the Karnataka Municipalities (Amendment) Act, 2003 (Karnataka Act 31 of 2003), in clause (i) of section 32, for the words and figures "thirtieth September, 2003" the words and figures "thirty-first day of March, 2004" shall be deemed to have been substituted with effect from the twentieth day of August, 2003.

4. Transitional Provision :-

Notwithstanding anything contained in the Karnataka Municipal Corporations Act, 1977 (Karnataka Act 14 of 1977) and the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) where the taxable capital value of building or land as the case may be in respect of a residential building determined for the year 2004-2005 is lesser than the taxable capital value of the land or building as the case may be determined for the previous year, such reduced taxable capital value of the building or land, as the case may be, shall be deemed to be the taxable capital value of the building or land, as the case may be, in respect of the residential building for years 2002-2003 and 2003-2004 and the excess property tax paid, if any, for the years 2002-2003 and 2003-2004 shall be adjusted for the subsequent years."